

(b) if so, Government's reaction in this regard;

(c) whether Government has circulated easy and simple definition of secularism for making the notion of secularism effective in the hearts of the public at large; and

(d) if so, the details of the definition?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) The tenets of secularism and democracy are enshrined in the Preamble and the provisions of the Constitution of India. It is the constant endeavour of the Government to uphold the same.

(d) Does not arise.

SC direction regarding posting of special juvenile police officer

*340. SHRI B.S. GNANADESIKAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court has directed Government to post one special juvenile police officer in every police station to deal with juveniles arrested for an alleged offence;

(b) if so, whether Government has issued any directions in this regard to the States; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) Yes, Sir. The Supreme Court in its Order dated 12th October 2011 in writ petition (Civil) No. 473 of 2005 had *inter-alia* directed as follows: "The Home Departments and the Director Generals of Police of the States/Union Territories will ensure that at least one Police Officer in every police station with aptitude is given appropriate training and orientation and designated as Juvenile or Child Welfare Officer, who will handle the juvenile or child in coordination with the police as provided under sub-section(2) of Section 63 of the Act".

(b) and (c) Yes, Sir. The Ministry of Home Affairs has circulated the directions of the Supreme Court Judgement the Sampurna Behura vs. Union of India

and Ors by an advisory dated 02.12.2011 wherein the States/UTs were requested to post at least one Police Officer at each police station for dealing with Juvenile cases. The details are given below briefly:-

- (1) Appointment of child welfare officer in each police station.
- (2) Special training of police officers who are engaged in prevention of juvenile crime or handling of juveniles.
- (3) Setting up of special juvenile police units.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Commitment to supply cotton

2481. SHRIMATI T. RATNA BAI:

SHRI MOHD. ALI KHAN:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the foreign countries have asked India to commit supply of lakhs of bales of cotton each year to its fast-growing garment industry; and
- (b) if so, the country-wise details thereof and the present status thereof particularly the border countries?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) A request has been made by Bangladesh for exports of 1.5 million bales of cotton on annual basis. They have also requested to allow unrestricted export to Bangladesh even in times of export ban. At present export of cotton is not prohibited.

Import of Gold Jewellery from Thailand

2482. SHRI NAND KUMAR SAI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of gold jewellery imported from Thailand during 2012-13 as compared to corresponding period of previous year;
- (b) whether Government provides any incentives for such import;